

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 178 of 2020**

**In the matter of:**

**Mancherial Cement Co. Pvt. Ltd. & Anr.**

**...Appellants**

**Vs.**

**Chandrakant Agarwal & Ors.**

**...Respondents**

**Present**

**For Appellants: Ms. Monalisa Kosaria, Advocate.**

**For Respondents: None.**

**With**

**Company Appeal (AT) No. 179 of 2020**

**In the matter of:**

**Mancherial Cement Co. Pvt. Ltd. & Anr.**

**...Appellants**

**Vs.**

**Chandrakant Agarwal & Ors.**

**...Respondents**

**Present**

**For Appellants: Ms. Monalisa Kosaria, Advocate.**

**For Respondents: None.**

**ORDER**  
**(Virtual Mode)**

**05.01.2021:** At request of Ms. Monalisa Kosaria Learned representing Counsel for the Learned Counsel on record Mr. D. Abhinav Rao, for filing of Interlocutory Application to delete the name of some of the Respondents from the array of Parties, the matter is adjourned to **21<sup>st</sup> January, 2021.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*Sim/nn*